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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ C.O. (COMM.IPD-TM) 154/2022

MOHSIN DEHLVI

..... Plaintiff

Through: Ms. Ishita, Advocate appeared physically

versus

SANA HERBALS PRIVATE LIMITED

..... Defendant

Through: Mr. Amit Tomar and Ms. Divya Yadav, Advocates appeared through VC

**CORAM:**

**JOINT REGISTRAR (JUDICIAL) MS. TYAGITA SINGH, (DHJS)**

**ORDER**

**26.05.2022**

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*Matter is taken up through physical hearing as well as video conferencing.*

*Petition received from IPAB after its abolition and upon promulgation of Tribunals Reforms (Rationalization and Conditions of Service) Ordinance, 2021.*

This is a rectification petition listed today for removal of defects/deficiencies found in the case.

Learned counsel for defendant has stated that copy of the plaint and documents have been supplied by learned counsel for the plaintiff at the e-mail ID of counsel for defendant mentioned in previous order dated 10.02.2022.

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Learned counsel for the plaintiff has stated that she had filed Memo of Parties reflecting the e-mail ID and contact numbers of the parties vide Dy. No. 951840 dated 24.05.2022, but it is not on record yet. Learned counsel for the plaintiff is directed to check with the Registry and to get it placed on record before the next date of hearing.

The Registry has raised the following objections:- (i) Ordersheet not found on record, (ii) Mobile number and e-mail ID of respondent are not on record.

Learned counsel for the plaintiff is directed to clear the objections raised by the Registry and to file fresh Memo of Parties reflecting the contact numbers and email IDs of the plaintiff and defendant and to file vakalatnama.

At request, put up for further proceedings on 26<sup>th</sup> September, 2022.

**TYAGITA SINGH, (DHJS)**  
**JOINT REGISTRAR (JUDICIAL)**

**MAY 26, 2022**  
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